

RAJYA SABHA

Friday, 9th March 1956

The House met at eleven of the clock, Mr. CHAIRMAN in the Chair.

PAPER LAID ON THE TABLE

MINISTRY OF FINANCE NOTIFICATION
PUBLISHING THE COMPANIES (CENTRAL
GOVERNMENT'S) GENERAL RULES AND
FORMS 1956

THE MINISTER FOR REVENUE AND
CIVIL EXPENDITURE (SHRI M. C.
SHAH): Sir, I beg to lay on the Table,
under sub-section (3) of section 642
of the Companies Act, 1956, a copy
of the Ministry of Finance (Depart-
ment of Company Law Administra-
tion) Notification S.R.O. No. 432A,
dated the 18th February, 1956,
publishing the Companies (Central
Government's) General Rules and
Forms, 1956. [Placed in the Library.
See No. S-82/56.]

MR. CHAIRMAN: Bills to be intro-
duced, Mr. Sekhar.

THE EMPLOYEES' PROVIDENT FUND (AMENDMENT) BILL, 1956

SHRI N. C. SEKHAR (Travancore-
Cochin): I beg leave to introduce a
Bill further to amend the Employees'
Provident Funds Act, 1952.

MR. CHAIRMAN: The question is:

"That leave be granted to intro-
duce a Bill further to amend the
Employees' Provident Funds Act,
1952."

The motion was adopted.

SHRI N. C. SEKHAR: Sir, I intro-
duce the Bill.

14 R.S.D.—1.

THE MOTOR VEHICLES (AMEND- MENT) BILL, 1956

SHRI S. N. MAZUMDAR (West
Bengal): Sir, I beg leave to intro-
duce a Bill further to amend the
Motor Vehicles Act, 1939.

MR. CHAIRMAN: The question is:

"That leave be granted to intro-
duce a Bill further to amend the
Motor Vehicles Act, 1939."

The motion was adopted.

SHRI S. N. MAZUMDAR: Sir, I
introduce the Bill.

THE INDIAN REGISTRATION (AMENDMENT) BILL, 1955

SHRI P. T. LEUVA (Bombay): Mr.
Chairman, Sir, I beg to move:

"That the Bill further to amend
the Indian Registration Act, 1908 as
passed by the Lok Sabha, be taken
into consideration."

The present Bill seeks to amend
section 2 of the Indian Registration
Act. This is presumably a non-contro-
versial measure, but looking through
a wider perspective it has got great
significance. For the present I will
not refer to it just now. Now, I seek
to delete certain portion from section
2 of the Indian Registration Act. The
wording of section 2(1) is:—

"'addition' means the place of
residence, and the profession, trade
rank and title (if any) of a person
described, and in the case of an
Indian, his caste (if any) and his
father's name, or where he is
usually described as the son of his
mother, then his mother's name:"

My only amendment is that the words
"his caste (if any) and" be deleted.
With regard to this I would like to
bring to the notice of the House that
the word "addition" appears in two
sections of the Indian Registration
Act. The sections are 55 and 58.